COURT NO.16

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1210/2022

MANENDRA PRASAD TIWARI

Appellant(s)

VERSUS

AMIT KUMAR TIWARI & ANR.

Respondent(s)

([HEARD BY: HON. D.Y. CHANDRACHUD AND HON. J.B. PARDIWALA, JJ.] IA NO. 36640/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 36641/2022 - EXEMPTION FROM FILING O.T.)

Date : 12-08-2022 The matter was called on for pronouncement of judgment today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s) Mr. Siddharth Singh, AOR

- For Respondent(s) Mr. Swarnendu Chatterjee, AOR Mr. Pragaya Parijat Singh, Adv. Mr. Himanshu Naidwad, Adv. Mr. Ambuj Tiwari, Adv.
 - Mr. Yashwardhan Singh, Adv.
 - Ms. Deepadrshi Garg, Adv.
 - Ms. Ankita Choudhary, DAG
 - Ms. Himanshi Shakya, Adv.
 - Mr. Sunny Choudhary, AOR
 - Mr. Upendra Mishra, Adv.

UPON hearing the counsel the Court made the following O R D E R

Hon'ble Mr. Justice J.B. Pardiwala pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice D.Y. Chandrachud and His Lordship.

The Criminal Appeal is allowed, in terms of the signed reportable judgment.

All pending applications are also disposed of.

(JATINDER KAUR)(VIDYA NEGI)SENIOR PERSONAL ASSISTANTASSISTANT REGISTRAR[Signed reportable Judgment is placed on the file]